

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2217
TO BE ANSWERED ON 15TH DECEMBER, 2023**

TREATMENT UNDER AYUSHMAN BHARAT YOJANA

2217. SHRIMATI QUEEN OJA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is fact that the Ayushman Bharat Yojana is a flagship scheme for unprivileged person launched by the Government and if so, the details thereof;
- (b) whether the Government has any data about the beneficiary under the Ayushman Bharat Yojana and if so, the details thereof during last three years, State/UT-wise;
- (c) whether the Government has received any complaints regarding the misbehaviour with patients and denial of treatment by private hospitals for treatment under Ayushman Bharat Yojana; and
- (d) if so, the details thereof along with action taken against such hospitals?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S. P. SINGH BAGHEL)**

(a) to (d): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is the world's largest publicly funded health assurance scheme which aims to provide health cover of Rs. 5 lakh per family per year for secondary and tertiary care hospitalization to approximately 55 crore beneficiaries corresponding to 12 crore families which constitutes the bottom 40% of India's population. State/UT-wise details of authorized hospital admissions under the scheme during the last three years are at Annexure.

Hospitals empanelled under AB-PMJAY are bound to offer cashless treatment to eligible beneficiaries for the specialities for which it has been empanelled. Failure to do so may result in action, including de-empanelment. In case beneficiaries are denied treatment, grievance can be lodged online or at national call centre 14555 or through mail, letter, fax etc. which is acknowledged, recorded, escalated & resolved as per well-defined process. All grievances of scheme beneficiaries are resolved in an efficient, transparent and time bound manner through a three-tier grievance redressal structure. As on 05.12.2023, out of 4,198 such grievances received from across the country against different empanelled hospitals, 4,117 have been resolved, ensuring that beneficiaries receive their rightful entitlement under the scheme.

State/UT-wise details of authorized hospital admissions under the scheme during the last three years (during FY 2020-21 and FY 2022-23)

State / UT	Authorized hospital admissions (Count)	Authorized hospital admissions (Amount in Rupees)
Andaman And Nicobar Islands	1,800	5,79,53,127
Andhra Pradesh	34,59,493	79,61,92,00,000
Arunachal Pradesh	1,320	2,38,96,398
Assam	5,06,694	7,96,38,51,842
Bihar	4,12,198	4,40,73,02,234
Chandigarh	23,684	17,79,15,120
Chhattisgarh	26,72,304	29,63,00,06,875
DNH and DD	60,810	42,48,90,180
Goa	713	1,45,42,286
Gujarat	22,90,337	53,54,09,17,991
Haryana	6,03,934	8,15,06,06,276
Himachal Pradesh	1,37,084	1,84,38,02,337
Jammu And Kashmir	6,89,101	12,01,04,49,212
Jharkhand	10,22,640	12,26,30,53,800
Karnataka	39,49,349	33,12,30,68,863
Kerala	39,59,456	40,30,90,81,794
Ladakh	5,691	9,06,35,465
Lakshadweep	465	1,36,59,150
Madhya Pradesh	22,28,711	36,33,74,16,694
Maharashtra	5,89,495	15,26,69,67,985
Manipur	79,246	1,01,13,88,244
Meghalaya	4,54,016	3,85,50,56,910
Mizoram	54,128	70,11,08,441
Nagaland	25,450	48,88,08,230
Puducherry	39,073	28,77,13,182
Punjab	12,41,172	14,99,37,04,660
Rajasthan	32,93,412	28,03,26,90,739
Sikkim	9,482	7,80,69,365
Tamil Nadu	78,08,703	38,43,82,45,957
Telangana	8,30,459	17,84,47,27,985
Tripura	1,52,489	1,43,60,43,250
Uttar Pradesh	16,31,271	21,11,82,59,256
Uttarakhand	5,52,094	11,58,11,06,800

Note: States/UT of Odisha, West Bengal and Delhi are not implementing AB-PMJAY.